

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) – 206 (ND)/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017**

NAME OF THE COMPANY: M/s VCommission Media Pvt. Ltd. Vs. M/s Gee
Ispat Pvt Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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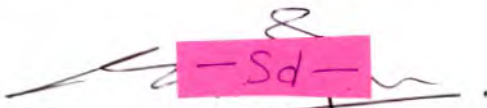
	For the Petitioner (s) :	Mr. Sanad K. Jha, Advocate		
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	For the Respondent (s) :	None		
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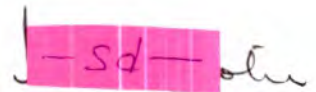
ORDER

Resolution ratifying the act of the duly constituted general attorney in initiating the present petition under the Code has been placed on record. Ld. Counsel for the Petitioner submits that despite taking up the matter with their for bankers, they have refused to issue the certificate under Section 9(3)(c).

One more opportunity is granted to the Petitioner to procure the certificate. To come up on 24th August, 2017.



**(S. K. Mohapatra)
Member (T)**



**(Ina Malhotra)
Member (J)**